

ITEM NO.16

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONTEMPT PETITION (CRIMINAL)

@ DIARY NO(S). 49497/2024 IN W.P.(CRL.) NO. 162/2022

NATIONAL FEDERATION OF INDIAN WOMEN

Petitioner(s)

VERSUS

RAKESH KUMAR SINGH & ORS.

Respondent(s)

Date : 24-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Nizam Pasha, Adv.
Ms. Rashmi Singh, Adv.
Ms. Astwika Das, Adv.
Ms. Pinky Behera, AOR

For Respondent(s) Mr. K.M. Natraj, ASG
Ms. Ruchira Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In the facts of the present case and particularly considering the fact that the petition is filed at the instance of the petitioner, which is not directly or indirectly affected due to the alleged acts, we are not inclined to entertain the present petition. The contempt petition is, accordingly, dismissed.
2. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER